

On 7/9/91
(A)

(5)

(5)

Serial
No. of
Order

Date of
Order

Order with Signature

18 5.8.92

We have heard Mr. Musty Counsel Counsel
appearing for the Petitioner and Mr. Pal
Counsel Senior Standing Counsel (Rly). Hearing
is concluded. Judgment is dictated and
pronounced in open court vide separate
sheets attached to the record in 33/91.
Thus the applicant's hands dismissed
N. C. R.

by
Mr. Ch
M. K. (M. R.)